IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "SMC", PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT

आयकर अपील सं. / ITA No.558/PUN/2020
निर्धारण वर्ष / Assessment Year : 2014-15

Pramod Balasaheb Kole, Lord Plaza, First Floor, 9th Lane, Behind Nagar Parishad Jaysingpur, Dist. Kolhapur Maharashtra – 416 101 PAN : ALWPK7775K	**Vs.**	ITO, Ward-1, Ichalkaranji
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Shri M.G. Jasnani
Date of hearing	16-11-2021
Date of pronouncement	16-11-2021

आदेश / ORDER

PER R.S.SYAL, VP :

This appeal by the assessee is directed against the ex parte order passed by the CIT(A) on 02.07.2019 in relation to the assessment year 2014-15.

2. I have heard the ld. DR and perused the relevant material on record. There is no appearance from the side of assessee despite notice. It is seen that the ld. CIT(A) passed the order *ex-parte qua* the assessee and dismissed the appeal. In view of the above factual background of the extant case, I am of the opinion that it would be just and fair if the impugned order is set-aside and the matter is remitted to the file of the ld. CIT(A) with a direction to

dispose of the appeal afresh on merits as per law after allowing a reasonable opportunity of hearing to the assessee. I order accordingly.

3. In the result, the appeal is allowed for statistical purposes.

Order pronounced in the Open Court on 16th November, 2021.

Sd/-
(R.S.SYAL)
उपाध्यक्ष/ VICE PRESIDENT

पुणे Pune; दिनांक Dated : 16th November, 2021
Satish

<u>आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to</u> :

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /
   The CIT (Appeals)-2, Kolhapur
4. The Pr. CIT-2, Kolhapur
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे "**SMC**" /
   DR 'SMC', ITAT, Pune;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy // Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	16-11-2021	Sr.PS
2.	Draft placed before author	16-11-2021	Sr.PS
3.	Draft proposed & placed before the second member	--	JM
4.	Draft discussed/approved by Second Member.	--	JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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